

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

O.A. NO. /51/00770/2019

CORAM

HON'BLE SHRI JAYESH V. BHAIKELLA, MEMBER (JUDICIAL)
HON'BLE SHRI DINESH SHARMA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER 20.08.2019.

Pintu Mahto son of late Kalipada Mahato, Resident of Village- Bargaon, P.S.- Raidih, P.S.- Kharsawan, Dist.- Seraikella Kharsawan.

.....Applicant

By advocate : None

Versus

The Union of India through Divisional Railway manager, South Eastern Railway, Office at Garden Reach, Kolkata-700043 and three others.

.....Respondents

By Advocate : Shri Prabhat Kumar

ORDER (ORAL)

Jayesh V. Bhairavia, Member (Judl.) :- No one is present on behalf of the applicant. It is noted that the applicant in this O.A is aggrieved by the impugned decision dated 15.09.2011 whereby the claim of applicant for appointment on compassionate ground has been regretted by the competent authority/respondents.

On perusal of the O.A., it is noted that this O.A is hopelessly barred by limitation and the applicant has not filed any application for condonation of delay. As per the provision of 21 of CAT Act, this O.A is not maintainable hence dismissed. No costs.

(Dinesh Sharma)
Member (Admn.)
mks

(Jayesh V. Bhairavia)
Member (Judl.)

